Action taken Report in compliance of order dated 28.09.2022 passed by Honourable National Green Tribunel Principle Bench, New Delhi in O.A. no. 705/2022 Saroj Asthana V/s Dayashankar Gupta.

Background

1. Smt. Saroj Asthana (Petitioner) R/O 7/489, Ramnath Deoria South, Deoria, U.P. filed a petition regarding removal of Junkyard from residential complex in urban area. Petition has been registered as O.A. No. 705/2022. The grievance in the O.A. No. 705/2022 is regarding the Collection, Purchase and Sale of Kabar by Dayashankar Gupta resident of Ramnath Deoria South (Ward No. 2) at Arazi No. 6, Ramnath Deoria South, Deoria, U.P. According to the complaint, Mr. Dayashankar Gupta is running a junkyard/kabar since 10 years at Arazi No. 6. As per the complainant version, Arazi No. 6 is a residential area. Mr. Dayashankar Gupta who is runnig junkyard at Arazi No. 6 has not taken care of environmental issues, health hazard and disturbance to the neighborhoods. In the complaint letter it has been mentioned that in the report of Junior Engineer, Nagar Palika Parishad, Deoria dated 26.05.2015 it has been mentioned that there is risk of spreading diseases due to infection from Junkyard. Complainant requested that competent authorities should take an action and dismental the Junkyard from residential area.

Whereas the above titled Original Application was listed before the Tribunal on 28.09.2022. The related portion of order passed on dated 28.09.2022 is as follows:-

"….. In case the joint committee observes any violation of concent conditions/environmental norms, then its shall forward a copy of its report to:-

1. The concerned project proponent to enable him to comply with the recommendations in the report of the Joint Committee or file objection against the observations/recommendations contained in the same and file his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF; and

2. The concerned Statutory Authorities including State PCB and District Magistrate, Deoria, Uttar Pradesh to enable them to take appropriate remedial action, in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement, by giving notice to/hearing the project proponent and following due process of law and they shall submit their action taken reports separately within one month from the date of receipt of a copy of the report of the Joint Committee by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. …."

2. Vide order dated 28.09.2022, Honourable Tribunal constituted a Joint Committee comprising of Authorities of State PCB and District Magistrate Deoria, Uttar Pradesh to visit the site, look into the grievances of the complainant and submit factual and action taken report.

Accordingly an action taken report in compliance of order passed on dated 28.09.2022 by Honorable N.G.T. in O.A. No. 705/2022 has been prepared.

Action taken report

i) That the Member Secretary, U.P. Pollution Control Board, Lucknow requested District Magistrate,Deoria vide letter no. H83549/c-6/sa-712/O.A. No. 705/2022 dated 28.10.2022 regarding compliance of order an nominated Sri Pankaj Yadav, Regional Office, U.P.P.C.B., Gorakhpur as Nodal Officer as well as member of State Pollution Control Board for Joint Committee. Copy of the letter dated 28.10.2022 is annexed as **annexure 01**.

ii) That in compliance of order District Magistrate, Deoria held a meeting on dated 29.10.2022 and nominated Executive Officer, Nagar Palika Parishad, Deoria and Junior Engineer, R.B.O., Deoria for site inspection.

iii) That the Joint Inspection Committee comprising Regional Officer, U.P.P.C.B., Gorakhpur, Executive Officer, Nagar Palika Parishad, Deoria and Junior Engineer R.B.O., Deoria visited the complaint site on dated 29.10.2022. Copy of Joint Inspection Report is annexed as **annexure 02**.

iv) That the Copy of Joint Inspection Report was sent to Sri Dayashankar Gupta and District Magistrate, Deoria wide letter no. 672/Sa-291/2022/2, dated 01.11.2022. Copy of the said letter is enclosed as **annexure 03**.

v) That Regional Officer, U.P.P.C.B., Gorakhpur directed Sri Dayashankar Gupta for obtaining CTO under section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 wide letter no. 665/Sa-237/2022, dated 29.10.2022. Copy of the said letter is enclosed as **annexure 04**.

vi) That the proprietor of the project Mr. Dayashankar Gupta has removed Junk Materials/Kabar from the complaint site. Photograph of the site is annexed as **annexure- 05**

vii) That as per Joint Committee Inspection Report complaint site that is Arazi No. 6, Ramnath Deoria South, Deoria is reserved for Electrical Establishment as per Master Plan 2001 of Nagar Palika Parishand, Deoria.

viii) That as per Joint Committee Inspection Report, Project Proponent has not obtained NOC for Establishing Project and Consent for operating the project from Pollution Control Board.

The above Action Taken Report is uploaded in compliance of order dated 28.09.2022.

2.11.2022

(Pankaj Yadav)
Regional officer
U.P.State Pollution Control Board
Gorakhpur

Annexure – 1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

H83549

Ref. No..... /सी.–6/सा0–712/O.A. No.705/2022/2022 *Dated* 28-10-22

मा0 एन0जी0टी0 प्रकरण/
ई–मेल द्वारा

सेवा में,

जिलाधिकारी,
देवरिया।

विषयः मा0 एन0जी0टी0, नई दिल्ली में योजित O.A. No.705/2022 सरोज अस्थाना बनाम दयाशंकर गुप्ता में पारित आदेश दिनांक 28.09.2022 के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0, नई दिल्ली में योजित O.A. No.705/2022 सरोज अस्थाना बनाम दयाशंकर गुप्ता में पारित संलग्न आदेश दिनांक 28.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। मा0 अधिकरण द्वारा पारित आदेश के मुख्य अंश निम्नवत् है :–

".....3 Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representatives of State PCB and District Magistrate, Deoria, Uttar Pradesh and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicants and representative of the concerned project proponent, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

(i) The concerned Project Proponent to enable him to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations contained in the same and file his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF; and

(ii) The concerned Statutory Authorities including State PCB and District Magistrate, Deoria, Uttar Pradesh to enable them to take appropriate remedial action, in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment, by giving notice to/hearing the project proponent and following due process of law and they shall submit their action taken reports separately within one month from the date of receipt of a copy of the report of the Joint Committee by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 03.11.2022....."

मा0 अधिकरण द्वारा राज्य प्रदूषण नियंत्रण बोर्ड एवं जिलाधिकारी, देवरिया की एक संयुक्त समिति गठित करते हुये समिति द्वारा स्थलीय निरीक्षण एवं 02 सप्ताह में बैठक तथा एक माह में एक्शन टेकन रिपोर्ट मा0 अधिकरण में दाखिल किये जाने हेतु निर्देशित किया गया है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Scanned with OKEN Scanner

उपरोक्त वर्णित आदेश के अनुपालन में राज्य प्रदूषण नियंत्रण बोर्ड की ओर से श्री पंकज यादव, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को नोडल अधिकारी नामित किया जाता है, जिनका मो0 07839891824, ई–मेल rogorakhpur@uppcb.in है।

अतः आपसे अनुरोध है कि मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में कमेटी हेतु जिला प्रशासन की ओर से अपना प्रतिनिधि नामित करते हुये नोडल अधिकारी को सूचना उपलब्ध कराने का कष्ट करें, जिससे अनुपालन सुनिश्चित करते हुए कृत कार्यवाही की आख्या निर्धारित समयावधि में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखिल की जा सके।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

संलग्नकः–यथोपरि।

प्रतिलिपिः क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि जिलाधिकारी, देवरिया से समन्वय स्थापित कर मा0 एन0जी0टी0, नई दिल्ली द्वारा पारित आदेश का अनुपालन सुनिश्चित करते हुये कृत कार्यवाही की आख्या मा0 अधिकरण में दाखिल किया जाना सुनिश्चित करें।

सदस्य सचिव

Scanned with OKEN Scanner

माननीय एन0जी0टी, नई दिल्ली में योजित ओ0ए0 नं0 705/2022 श्रीमती सरोज अस्थाना बनाम दयाशंकर गुप्ता में पारित आदेश दिनांक 28.09.2022 के अनुपालन में स्थलीय निरीक्षण आख्या।

माननीय एन0जी0टी, नई दिल्ली में योजित ओ0ए0 नं0 705/2022 श्रीमती सरोज अस्थाना बनाम दयाशंकर गुप्ता में पारित आदेश दिनांक 28.09.2022 के अनुपालन में राज्य प्रदुषण नियंत्रण बोर्ड एवं जिलाधिकारी, देवरिया की संयुक्त समिति गठित करते हुए समिति द्वारा निरीक्षण एवं 02 सप्ताह में बैठक तथा 01 माह में एक्शन टेकेन रिपोर्ट माननीय अधिकरण में दाखिल किये जाने हेतु निर्देश किया गया है। उक्त पारित निर्देश के अनुक्रम में दिनांक 29.10.2022 को जिलाधिकारी महोदय की अध्यक्षता में सम्पन्न बैठक में अधिशासी अधिकारी, नगर पालिका परिषद, देवरिया एवं अवर अभियन्ता, आर0बी0ओ0, देवरिया एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, गोरखपुर को स्थलीय निरीक्षण हेतु निर्देशित किया गया। निरीक्षण आख्या निम्नवत हैः–

1. श्रीमती सरोज अस्थाना द्वारा मोहल्ला रामनाथ दक्षिणी (वार्ड नं0–02) में श्री दयाशंकर गुप्ता द्वारा कबाड़ का व्यापार किये जाने सम्बन्धी शिकायत के अनुक्रम में दिनांक 29.10.2022 को स्थलीय निरीक्षण किया गया। निरीक्षण के समय उक्त स्थान पर कबाड़ सम्बन्धी वस्तुए एकत्र पायी गयी।

2. शिकायती स्थल के उत्तर दिशा में 20 फीट की रोड तत्पश्चात् राजेश तिवारी का मकान स्थित है। दक्षिण दिशा में खाली जमीन है। पश्चिम दिशा में शिकायतकर्त्ता श्रीमती सरोज अस्थाना का मकान स्थित है। पूरब दिशा में अन्य आवासीय मकान स्थित है।

3. श्री दयाशंकर गुप्ता द्वारा यह अवगत कराया गया कि उक्त स्थल आवासीय क्षेत्र में नहीं आता है, बल्कि व्यवसायिक क्षेत्र में आच्छादित है। निरीक्षण के समय श्री गुप्ता द्वारा उक्त के संबंध में कोई भी प्रपत्र प्रेषित नहीं किया गया है।

4. श्री गुप्ता द्वारा कबाड़ के व्यपार करने हेतु प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र/सहमति प्रमाण पत्र प्राप्त नहीं किया गया है।

5. श्री गुप्ता को निरीक्षण के समय सहमति प्रमाण पत्र प्राप्त करने हेतु निर्देशित किया गया एवं इस कार्यालय के पत्र दिनांक 29.10.2022 द्वारा नोटिस भी प्रेषित की गयी है, छायाप्रति संलग्न है।

6. श्री गुप्ता द्वारा निरीक्षण के समय अवगत कराया गया कि उक्त स्थान पर कबाड़ सम्बन्धी व्यापार का कार्य वर्तमान में बन्द कर दूगाँ एवं प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त करने के पश्चात् ही संचालन करूँगा। श्री गुप्ता द्वारा दिये गये पत्र की छायाप्रति संलग्न है।

7. सूच्य है कि श्री दयाशंकर गुप्ता द्वारा दिनांक 29.10.2022 के नोटिस के अनुपालन में उक्त स्थान पर एकत्रित कबाड़ हटा दिया गया है। (फोटो संलग्न)

प्रश्नगत स्थल देवरिया महायोजना-2021 के अनुसार विद्युत गृह के लिए सुरक्षित है

01.11.2022

अवर अभियन्ता
विनियमित क्षेत्र,
देवरिया।

अधिशासी अधिकारी
नगर पालिका परिषद,
देवरिया।

श्रेत्रीय अधिकारी
प्रदूषण नियंत्रण बोर्ड,
देवरिया गोरखपुर

12

Annexure-3

प्रदुषण रोकिए !
तार - पर्यावरण
Gram : Paryavaran

पर्यावरण बचाइए !!
दूरभाष एवं फैक्स : ०५५१-२२७३९३७
Phone & Fax : 0551-2273937

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या
Ref. No. 672/21To-291/2022/2

दिनांक
Dated 01-11-2022

सेवा में,

श्री दयाशंकर गुप्ता,
रामनाथ, देवरिया दक्षिणी (वार्ड नं0–2),
जनपद– देवरिया।

विषयः माननीय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 नं0 705/2022 श्रीमती सरोज अस्थाना बनाम दयाशंकर गुप्ता में पारित आदेश दिनांक 28.09.2022 के अनुपालन में संयुक्त जाँच समिति की आख्या प्रेषण के सम्बन में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संदर्भ में आपको अवगत करना हैं कि माननीय एन0जी0टी0 में योजित ओ0ए0 सं0 705/2022 में माननीय न्यायाधिकरण द्वारा दिनांक 28.09.2022 को आदेश पारित किया गया है। माननीय न्यायाधिकरण द्वारा पारित आदेश के सुसंगत अंश निम्नवत है :–

"..... In case the joint committee observes any violation of concent conditions/environmental norms, then its shall forward a copy of its report to:-

1. The concerned project proponent to enable him to comply with the recommendations in the report of the Joint Committee or file objection against the observations/recommendations contained in the same and file his response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF; and
2. The concerned Statutory Authorities including State PCb and District Magistrate, Deoria, Uttar Pradesh to enable them to take appropriate remedial action, in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement, by giving notice to/hearing the project proponent and following due process of law and they shall submit their action taken reports separately within one month from the date of receipt of a copy of the report of the Joint Committee by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. ...."

संयुक्त जाँच समिति द्वारा शिकायती स्थल का निरीक्षण दिनांक 29.10.2022 को किया गया। संयुक्त निरीक्षण आख्या में निम्नलिखित तथ्य उल्लिखित हैः–

1. प्रश्नगत स्थल देवरिया महायोजना 2001 के अनुसार विद्युत गृह के लिए सुरक्षित है।
2. प्रश्नगत स्थल पर कबाड़ संग्रह एवं क्रय–विक्रय हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा सहमति आदेश निर्गत नहीं किया गया है।
3. प्रश्नगत स्थल पर कबाड़ संग्रह एवं क्रय–विक्रय हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अनापत्ति प्रमाण पत्र निर्गत नहीं किया गया है।

अतः माननीय न्यायाधिकरण द्वारा ओ0ए0 सं0 705/2022 में पारित आदेश दिनांक 28.09.2022 के अनुपालन में संयुक्त निरीक्षण आख्या की छायाप्रति संलग्न कर आपको प्रेषित है।

संलग्नक– उपरोक्तानुसार।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

प्रतिलिपिः– जिलाधिकारी महोदय, देवरिया को संयुक्त निरीक्षण आख्या की छायाप्रति माननीय न्यायाधिकरण के आदेश दिनांक 28.096.2022 के अनुपालन में सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure No. 02

Photograph of Junkyard